

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.97/(MAH)/2008
CA No.


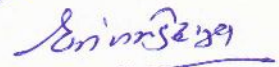
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE PARTIES: Shri Brijkishore Sarda
V/s.
M/s. Epicom Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Nitin Lalvani	counsel for Petitioner	
②	Dhananjay B. Deshmukh	Advocate for resp.	

Order

C.P No. 97/397-398/NCLT/MB/MAH/2008

1. Ld. Counsels from the side of Petitioner & Respondent are present.
2. At the request of both the parties, next date of hearing is fixed on 25.10.2016. Pronounced in the open Court and also duly noted by the respective Counsels.

sd/-

Dated: 29th August, 2016.

M. K. SHRAWAT
Member (Judicial)